©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസററ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ഏപ്രിൽ 27 27th April 2021 1196 മേടം 14 14th Medam 1196 1943 വൈശാഖം 7 7th Vaisakha 1943	നമ്പർ No. 17

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 510/2021/LBR.

Thiruvananthapuram, 17th March 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Director, Life Time Agroland, Koduvakaranam, Lekshmi Kovil P. O., Peerumede, Idukki-685 531, (2) The Manager, Life Time Agroland, Koduvakaranam, Lekshmi Kovil P. O., Peerumede, Idukki-685 531 and the worker of the above referred establishment represented by the Secretary, Highrange Plantation Employees Union (INTUC), Reg. No. 46/68, Central Office, Peerumede, Idukki in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

"Whether the dismissal from service of Smt. Njanakumari, C. R. No. 3762, Division-1, Koduvakaranam Estate by the management of Life Time Agro Land Pvt Ltd., Koduvakaranam Estate is justifiable or not ? If not, what are the reliefs the worker entitled to ?"

(2)

G.O. (Rt.) No. 525/2021/LBR.

Thiruvananthapuram, 20th March 2021.

Whereas, the Government are of opinion that an industrial dispute exists between Sri C. J. Byju, S/o C. D. Jose, St. George Foods, Manaloor P. O., Thrissur-680 617 and the workman of the above referred establishment Smt. Sandhya, T. K., Thruthiyil Veedu, Manaloor P. O., Thrissur-680 617 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

"Whether the denial of employment to Smt. Sandhya, T. K., Packing employee by the management of St. George Foods, Manaloor P. O., Thrissur-680 617 is justifiable or not ? If not, what relief she is entitled to get ?"

By order of the Governor,

SHIBU, R.
Under Secretary.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 13404/എച്ച്3/2020/നിയമം.

തിരുവനന്തപുരം, 2021 മാർച്ച് 15.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ ചട്ടം 8 ബി-യും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. കെ. സി. മാത്യു, അഡ്വക്കേറ്റ്, S/o ശ്രീ. മത്തായി ചാണ്ടി കവളമ്മാക്കേൽ, കവളമ്മാക്കൽ വീട്, നടയ്ക്കൽ പി. ഒ., ഈരാറ്റുപേട്ട, കോട്ടയം-686 121 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയിലെ മീനച്ചിൽ താലൂക്ക് ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 1-4-2021-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 44/1997/KTM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(2)

നമ്പർ 13605/എച്ച്3/2020/നിയമം.

തിരുവനന്തപുരം, 2021 മാർച്ച് 15.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ ചട്ടം 8 ബി-യും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. പി. കെ. മാത്യു, അഡ്വക്കേറ്റ്, S/o. ശ്രീ. പി. എം. കുഞ്ഞുകുഞ്ഞു, മേലെകൂട്ട് ഹൗസ്, നന്നുവക്കാട് പി. ഒ., പത്തനംതിട്ട-689 645 എന്നയാളെ പത്തനംതിട്ട റവന്യൂ ജില്ല ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 16-5-2021-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 33/1997/PTA) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(3)

നമ്പർ 13894/എച്ച്3/2020/നിയമം.

തിരുവനന്തപുരം, 2021 മാർച്ച് 15.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ ചട്ടം 8 ബി-യും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീമതി മേഴ്സി ജോർജ്, വി., അഡ്വക്കേറ്റ്, W/o ശ്രീ. എ. ഫ്രാൻസിസ്, താര-4, കൽപ്പന തീയറ്ററിനു എതിർവശം, മൺകാവ് പി. ഒ., കോഴിക്കോട്-673 007 എന്നവരെ കോഴിക്കോട് റവന്യൂ ജില്ലയിലെ കോഴിക്കോട് താലൂക്ക് ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 19-4-2021-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 36/1997/KKD) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.